



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

INTERIM APPLICATION (LODGING) NO. 6546 OF 2023
IN
COMMERCIAL IP SUIT (LODGING) NO. 6543 OF 2023

SHRIKANT
SHRINIVAS
MALANI

ARG Outlier Media Private Limited

...Applicant/Plaintiff

Versus

Rayadu Vision Media Limited

...Defendant

- Mr. Ravi Kadam, Senior Counsel a/w Mr. Rashmin Khandekar, Mr. Prathmesh Kamath, Mr. Zueb Cutlarywala, Mr. Vikram Kamath and Mr. Anand Mohan i/by Phoenix Legal, for Plaintiff.
- Mr. Sharan Jagtiani, Senior Counsel, Mr. Hiren Kamod, Mr. Abhijeet Deshmukh, Mr. Aatir Saiyed, Ms. Surabhi Agarwal, Mr. Prem Khullar and Mr. Ashish Kankal, i/by Khurana & Khurana & Aatir Saiyed, for Defendant.

CORAM : MANISH PITALE, J

DATE : 04th MAY, 2023

P. C. :

1. The learned Counsel appearing for the Plaintiff submits that there is urgency in the matter as there is likelihood of the Defendant starting a news channel with the impugned logo in the near future.

2. The learned Senior Counsel appearing for the Defendant submits that an application is filed before the Ministry of Information and Broadcasting for permission for up-linking and down-linking, using the impugned logo. It is an admitted position that the Plaintiff has objected to the same before the said Ministry and the matter is

pending. It is also an admitted position that that as on today, the Defendant has not started using the impugned logo in the context of its satellite news channel.

3. In view of the above, list the application for consideration of ad-interim relief on **05th June, 2023**.

4. Liberty is reserved to the parties to move the vacation Court, in case of urgency.

(MANISH PITALE, J.)